

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 368/TT/2018

Subject : Petition for determination of transmission tariff from COD to 31.3.2019 for Circuit 1 (b) of 400 kV D/C Teesta III-Rangpo section upto LILO point at Rangpo for 2014-19 tariff period.

Date of Hearing : 8.8.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri Indu Shekar Jha

Petitioner : Teestavalley Power Transmission Ltd.(TPTCL)

Respondents : PTC India Ltd. & Ors

Parties present : Shri Tarun Jhori, Advocate, TPTL
Shri Ankut Gupta Advocate, TPTL
Shri Piyush Shandilya, Advocate, TPTL
Shri Pankaj Sharma, TPTL

Record of Proceedings

Learned counsel for the petitioner submitted that the information sought in Commission's order dated 14.3.2019 has been furnished. He submitted that the SCOD of the instant asset was 28.2.2013, against which it was put into commercial operation on 2.7.2018, with time over-run of approximately 64 months and requested to condone the time over-run. He requested the Commission to grant further three weeks' time to submit the Audited accounts and revised tariff forms. He submitted that none of the respondents have filed their reply to the petition. He prayed that tariff as prayed for may be allowed.

2. The Commission acceded to the request of petitioner and directed the petitioner to submit the following information on affidavit with advance copy to the respondents by 20.9.2019:-

- (a) Auditor's certificate indicating the actual expenditure incurred as on COD and thereafter up to 31.3.2019 along with revised tariff forms based on the actual expenditure as on COD of the asset;
- (b) Statement of discharge of IDC during the period;
- (c) Statement of discharge of the Initial Spares, if any, during the period for the asset;



- (d) Details of IEDC during the period of time over-run of the asset (i.e. from Scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any.
- (e) Form-4A by clearly reconciling the liability amount claimed in Form 7.
- (f) As compared with approved apportioned cost of ₹5029.75 lakh, the estimated completion cost is ₹10253.29 lakh and as such there is variation of about 204% in comparison with FR cost. Accordingly, the details of cost over-run in the following format be submitted:-

Name of the Work	DPR Cost	Actual Incurred Cost	Reasons for cost variation with valid documentary proof.

3. The Commission further directed the petitioner to submit the computation of Interest During Construction (IDC) along with editable soft copy in excel format with links for the asset for the following periods:

- (i) From the date of infusion of debt fund up to Scheduled COD as per Regulation 11 (a) (1) of 2014 Tariff Regulation;
- (ii) If there is delay in completion of the asset, in that event from Scheduled COD to actual COD of the asset.

4. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

